

DIVISION BENCH
COURT - I

O-217

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/623(KB)2017
IA(COMPANIES.ACT)/11(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND MAY 2024

IN THE MATTER OF	SUSHIL KUMAR GANERIWALA VS CHINAMARA PROPERTIES PVT LTD & ORS.
UNDER SECTION	SEC. 241(1)

Appearances (via video conferencing/physically)

Mr. Rohit Kumar Keshri, Adv. : For Petitioners
Mr. Ankit Chaurasia, Adv.

ORDER

1. Ld. Counsel for the petitioners present.
2. **IA(COMPANIES.ACT)/11(KB)2023**
 - i. Ld. Counsel for the petitioner seeks two weeks further time to take appropriate steps for the service of unserved respondent and file an affidavit of service in this regard. Time is allowed.
 - ii. Let the needful be done within the extended time positively.
 - iii. Post this matter on **4/7/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)